

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting of NC-V meeting held on 24.09.2009

The Meeting No. 26/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 24.09.2009 in Room No. 04 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. Kuldeep Singh, Asstt. Director	MSME
4.	Sh. Pradip Kumar, F.T.D.O	DGFT

-
-

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 26/84-ALC3/2009 **MEETING DATE** : 24.09.2009

Case No.:11/26/84-ALC3/2009	Party Name:RAHMAN INDUSTRIES LTD	Meet No/Date:26/84-ALC3/2009 24.09.2009	Status: Approved
HO File :01/84/050/00117/AM10/	RLA File :06/24/040/00003/AM10/	Lic.No/Date:0610015447	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- (i) The item of import No.1 may be allowed on net to net basis i.e 4950 Pairs. The description may be amended to read as 'relevant lasted uppers'.
- (II) The item of import at S.No. 2 may be allowed as per SION at S.No.14.
- (ii) The item of import at S.No. 3 may be amended to read as 'relevant mid sole' and allowed on net to net basis i.e 4950 Pairs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/26/84-ALC3/2009

Party Name:SCOTTS GARMENTS LIMITED,

Meet No/Date:26/84-ALC3/2009
24.09.2009

Status:
Approved

HQ File :01/84/050/00112/AM10/

RLA File :07/24/040/00160/AM10/

Lic.No/Date:0710065940
15.07.2009

Decision: The Committee considered the case as per agenda and observed that applicant firm have not given drawing, CAD, CAM, Style No. etc, for asking the Qty. higher than Qty. allowed in relevant SION. In view of this Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION, J-275 by allowing the item of import @ 2.25 Sq mtrs./Pc.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

3	Case No.:13/26/84-ALC3/2009	Party Name:COLART CAMLIN CANVAS PVT. LTD.	Meet No/Date:26/84-ALC3/2009 24.09.2009	Status: Approved
	HQ File :01/84/050/00119/AM10/	RLA File :03/94/040/00218/AM10/	Lic.No/Date:0310529056 16.07.2009	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis by allowing 1% wastage on item of import. It was also decided to add following words in the description of export item: - “ Containing Paulownia wood Bars of various sizes – Minimum 345.95 cubic meter”. Further, in the description of import item following words may be added “Paulownia wood Bars of various sizes 349.41 cubic meter”.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

4

Case No.:10/26/84-ALC3/2009	Party Name:VIRAJ SYNTEX (P) LTD.	Meet No/Date:26/84-ALC3/2009 24.09.2009	Status: Approved
HQ File :01/84/050/00116/AM10/	RLA File :06/24/040/00013/AM10/	Lic.No/Date:0610015978 28.07.2009	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-			
Export item	Export Qty.	Import item	Qty. allowed
Polyester Lanyards	20000 Pcs	1) Relevant metallic fittings – scaffold hook, snap hook karabiner, rope grab, pipe anchor, tower hook, rebar hook.	1) Net to net with accountability clause.

2) Polyester yarn

2) 6252 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

5	Case No.:5/26/84-ALC3/2009	Party Name:SKY INDUSTRIES LIMITED	Meet No/Date:26/84-ALC3/2009 24.09.2009	Status : Deferred
	HQ File :01/84/050/00111/AM10/	RLA File :03/95/040/00227/AM10/	Lic.No/Date:0310531914 03.08.2009	Defer Date: 22.10.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the relevant file of the firm wherein similar input output norms have been finalized and defer the case for re-listing on 22.10.2009.			

6	Case No.:7/26/84-ALC3/2009	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:26/84-ALC3/2009 24.09.2009	Status : Deferred
	HQ File :01/84/050/00113/AM10/	RLA File :07/24/040/00175/AM10/	Lic.No/Date:0710066345 04.08.2009	Defer Date: 22.10.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 22.10.2009.			

	Case No.:8/26/84-ALC3/2009	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:26/84-ALC3/2009 24.09.2009	Status : Deferred
	HO File :01/84/050/00114/AM10/	RLA File :07/24/040/00184/AM10/	Lic.No/Date:0710066383	Defer

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 22.10.2009.

8	Case No.:14/26/84-ALC3/2009		Party Name:MAHA VIR SPINFAB PRIVATE LIMITED		Meet No/Date:26/84-ALC3/2009 24.09.2009		Status: Approved	
	HQ File :01/84/050/00120/AM10/		RLA File :06/24/040/00016/AM10/		Lic.No/Date:0610016040 10.08.2009			
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-							
	Export item		Export Qty.	Import item		Qty. allowed		
	Industrial Garments cover all		1050 Pcs	Meta Aramide NM 60/2 Nomex comfort		667.59 Kgs. (with 3% wastage)		
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.								

9	Case No.:5/21/84-ALC3/2009	Party Name:GULATI EXPORT HOUSE	Meet No/Date:26/84-ALC3/2009 24.09.2009	Status: Approved
	HQ File :01/84/050/00092/AM10/	RLA File :05/23/040/00010/AM10/	Lic.No/Date:0510247543 11.08.2009	
	<p>Decision: The Committee considered the case as per agenda and observed that applicant firm have not given drawing, CAD, CAM, Style No. etc in this case. In view of this Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION, J-270 by allowing the item of import @ 2.75 Sq mtrs./Pc or as applied by the firm whichever is less.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

Case No.:6/21/84-ALC3/2009	Partv Name:CHELSEA MILLS	Meet No/Date:26/84-ALC3/2009	Status:
----------------------------	--------------------------	------------------------------	---------

10			24.09.2009	Deferred
	HQ File :01/84/050/00093/AM10/	RLA File :05/23/040/00002/AM10/	Lic.No/Date:0510247544 11.08.2009	Defer Date: 22.10.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 22.10.2009.			

11	Case No.:9/26/84-ALC3/2009		Party Name:VIRAJ SYNTEX (P) LTD.		Meet No/Date:26/84-ALC3/2009 24.09.2009		Status: Approved	
	HQ File :01/84/050/00115/AM10/		RLA File :06/24/040/00019/AM10/		Lic.No/Date:0610016088 18.08.2009			
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 1% wastage as detailed below:-							
	Export item		Export Qty.		Import item		Qty. allowed	
	Polyester made up articles (Tapes, webbing, Ribbons braided cord, Twine, Ropes)		11429 Kgs		Polyester yarn high tenacity		11543.30 Kgs	
The above weight of export item should be excluding any buckles/other metallic fitting present in the export side. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.								

12

Case No.:15/26/84-ALC3/2009	Party Name:SAI FLEXI BAG PVT.LTD	Meet No/Date:26/84-ALC3/2009 24.09.2009	Status: Approved
HQ File :01/84/050/00121/AM10/	RLA File :35/24/040/00011/AM10/	Lic.No/Date:3510027590 28.08.2009	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-			
Export item	Export Qty.	Import item	Qty. allowed
Jumbo bags made of polypropylene fabric (UV stabilised- Total bags- 44000 with net weight of 61516 Kgs, net weight of PP fabric 4306 Kgs.	61516 Kgs	1) Polypropylene fabric (UV stabilised) 2) Polypropylene yarn for stitching	1) 58354.2 Kgs (with 2% wastage) 2) 4349.06 Kgs (with 1% wastage)
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

Case No.:12/26/84-ALC3/2009	Partv Name:SUPER TANNERY LIMITED.	Meet No/Date:26/84-ALC3/2009	Status:
-----------------------------	-----------------------------------	------------------------------	---------

13			24.09.2009	Approved
	HQ File :01/84/050/00118/AM10/	RLA File :06/24/040/00021/AM10/	Lic.No/Date:0610016244 01.09.2009	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -</p> <p>(i) The items of import may be allowed as per SION at S.No. G-10 except item at S.No. 15 i.e Additives may be allowed within the overall Qty. of Catalyst allowed in the SION.</p> <p>(ii) The item of import at S.No. 13 wherein the word 'relevant' should be added and allowed on net to net basis with accountability clause.</p> <p>(iii) The item of import at S.No. 31 may be allowed on net to net basis with accountability clause.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

14	Case No.:1/26/84-ALC3/2009	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:26/84-ALC3/2009 24.09.2009	Status: Deferred
	HQ File :01/84/050/00107/AM10/	RLA File :05/24/040/00303/AM10/	Lic.No/Date:0510249142 11.09.2009	Defer Date: 22.10.2009
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore decided to defer the case for re-listing on 22.10.2009.</p>			

15	Case No.:2/26/84-ALC3/2009	Party Name:B.M.PROCESSING INDUSTRIES (A UNIT OF M/S-RADHEY	Meet No/Date:26/84-ALC3/2009 24.09.2009	Status: Approved
	HQ File :01/84/050/00108/AM10/	RLA File :05/23/040/00031/AM10/	Lic.No/Date:0510249375 15.09.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm i.e with 1% wastage.</p>			

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

16	Case No.:3/26/84-ALC3/2009	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:26/84-ALC3/2009 24.09.2009	Status: Approved
	HQ File :01/84/050/00109/AM10/	RLA File :02/24/040/00116/AM10/	Lic.No/Date:0210131548 15.09.2009	Defer Date:
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-			
	Export item	Export Qty.	Import item	Qty. allowed
	Woollen blended yarn containing wool and acrylic(grey/dyed) wool.	28000 Kgs	1) Wool Tops dyed/undyed below 32 micron 2) Acrylic Top upto 3 denier variable cut length	1) 20580 Kgs (with 5% wastage) 2) 8820 Kgs (with 5% wastage)
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

17	Case No.:4/26/84-ALC3/2009	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:26/84-ALC3/2009 24.09.2009	Status: Approved
	HQ File :01/84/050/00110/AM10/	RLA File :02/24/040/00118/AM10/	Lic.No/Date:0210131550 15.09.2009	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-			
	Export item	Export Qty.	Import item	Qty. allowed
	Grey/dyed finished	1560	1) Acrylic fibre (Modacrylic	1) 810 Kgs

modacrylic blended fabrics containing modacrylic & cotton modacrylic wool.	Kgs	staple fibre upto 3 denier) 2) Raw Cotton	2) 871 Kgs
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

Manually generated agenda cases

-
-
-

Case No. 435	M/s Indian Acrylic Ltd., Chandigrah
NC26/10 dt. 24.09.2009	F.NO.1/84/162/639/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.3010058879 dt. 24.11.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow this case as per SION, A-1764. The input Sodium Meta Bisulphite may be allowed @ 0.004 Kg/Kg of export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 436	M/s Chelsea Mills, New Delhi
NC26/10 dt. 24.09.2009	F.NO.1/84/50/389/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510194774 dt. 21.11.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by ALC earlier. Firm have now represented for change in variation of GSM on the export and import side i.e variation of +/-20% may be allowed and +/-10% variation may be deleted in this case they have completed import & export obligation accordingly. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the GSM variation +/-20% and GSM variation +/-10% may be waived in this case.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 437	M/s Chelsea Mills, New Delhi
NC26/10 dt. 24.09.2009	F.NO.1/84/50/352/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510204724 dt. 11.11.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by NC in its meeting held on 01.09.2009. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Qty. of inputs in partial modification of its earlier decision as detailed below:

S.No	Export item No.	Import item No.	Description of import item	Qty. allowed
1	1	8	Fusible interlining	0.16 Mtrs/Pc
2	2	13	Fusible interlining	0.15 Mtrs/Pc
3	1	10	Pumice Stone	300 gms/Kg of fabric in the

				export item
4	2	20	Pumice Stone	300 gms/Kg of fabric in the export item

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 438	M/s Bhadresh Trading Corporation Ltd., Mumbai
NC26/10 dt. 24.09.2009	F.NO.1/84/162/717/AM09-DES-V
Fixation of SION for Raw Cotton not carded or combed.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to remind APEDA, ICAR, CIRCOT, Mumbai for sending the relevant data called for from them to take a final view in the matter and defer the case for re-listing on 22.10.2009.

Case No. 439	M/s Lilliput Kidswear Ltd., New Delhi
NC26/10 dt. 24.09.2009	F.NO.1/84/50/209/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.051019120 dt. 08.04.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing in its meeting to be held on 22.10.2009 alongwith complete justification and sample of of the export item. It was therefore decided to defer the case for re-listing on 15.10.2009.

Case No. 440	M/s Indian Acrylic Ltd., Chandigarh
NC26/10 dt. 24.09.2009	F.NO.1/84/50/8/AM10-DES-V
Ratification of input output norms in respect of Advance Authorization No.3010060014 dt. 06.02.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow this case as per SION, A-1764. The input Sodium Meta Bisulphite may be allowed @ 0.004 Kg/Kg of export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 441	M/s Chelsea Mills, New Delhi
NC26/10 dt. 24.09.2009	F.NO.1/84/162/971/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510209738 dt. 28.09.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by NC in its meeting held on 06.12.2007. Firm have now represented that as they had completed export obligation prior to the communication of NC decision, hence, style No. imposed on the export side should be deleted. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to delete condition of style No. mentioned on the export item.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

@@ @@@@